

Serial No. of Order	Date of Order	Order with Signature
15	6.9.91	<p>On a special memo filed, the record is put up to-day. The learned Government Advocate (State) files a memorandum of information supplied by the State of Orissa (Respondents No. 2 & 3) which has been duly verified by the Deputy Secretary to the Government of Orissa, Forest and Environment Department. In para-3 of the said memorandum it has been stated that the Articles of charge against the applicant have been dropped and in the preceeding paragraph the consequential cessation ^{removal} of the order of suspension has been mentioned. In view of the dropping of Articles of charge, there remains nothing for adjudication. The case is disposed of as infructuous, accordingly the suspension order also ceases to have effect.</p> <p>No copy of the order passed on 5.9.91 need be despatched to the concerned authority concerned.</p> <p style="text-align: right;"><i>AS</i> MEMBER (J)</p>